

schools also so that the Harijans could breathe free air and live happily in this new world. With these words, I express my thanks to you.

[English]

SHRI MAHABIR PRASAD YADAV (Madhepura): Mr. Chairman, I thank you very much that you have called me at the last moment to speak. So, I think I will not be able to conclude my speech today. That is my first submission.

MR. CHAIRMAN: You will get time to continue your speech later on.

SHRI MAHABIR PRASAD YADAV: Mr. Chairman, Sir, the matter under discussion is, 'Atrocities on harijans'. Atrocities should not be committed on harijans but it does not mean that it should be committed on non-harijans. We have to take the matter in a proper perspective. In totality, we have to see the both sides of the coin. We have to condemn it. We have to take every possible measure to see that atrocities should not be committed on Harijans. Government should take more stringent measures to bring amend to the atrocities on harijans to an end.

Society is not static, it is dynamic. Every problem that is solved creates new problems. A number of provisions are there for the upliftment of the harijans. A number of laws have been enacted and the Government is looking forward for their upliftment. But there are so many inter-related and interconnected problems that we have to see and solve.

MR. CHAIRMAN : You can continue next time.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIFTY FIFTH REPORT

[English]

MR. CHAIRMAN: Now, we will take up

Item No. 16.

SHRI S. S. BHOYE (Mallgaon): I beg to move:

"That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 1988"

MR. CHAIRMAN: The question is:

"That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 1988."

The motion was adopted.

MR. CHAIRMAN: Bills for introduction.

PROF. P.J.KURIEN — Not present

Shri Jai Prakash Agrawal — Not present.

Shri Syed Shahabuddin

15.31 1/2 hrs.

MUSLIM WOMEN (PROTECTION OF
RIGHTS ON DIVORCE) AMENDMENT
BILL

(Substitution of new long title for the
existing Long Title etc.)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : I beg to move for leave to introduce a Bill to amend the Muslim Women (Protection of Rights on Divorce) Act, 1986.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Muslim

[Mr. Chairman]
Women(Protection of Rights on Divorce) Act, 1986.

The motion was adopted

SHRI SYED SHAHABUDDIN: I introduce the Bill.

MR. CHAIRMAN: Shrimati Basavarajeswari — Not present

SHRI V. TULSIRAM —Not present.

15.32 hrs.

BANNING OF SMOKING BILLS

[English]

SHRI G.S. BASAVARAJU (Tumkur): I beg to move for leave to introduce a Bill to provide for banning of smoking and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for banning of smoking and for matters connected therewith.

The motion was adopted

SHRI G.S. BASAVARAJU: I introduce the Bill.

15.32 1/2 hrs.

PROHIBITION BILL

[English]

SHRI G.S. BASAVARAJU (Tumkur): I beg to move for leave to introduce a Bill to provide for total prohibition and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a

Bill to provide for total prohibition and for matters connected therewith or incidental thereto.

The motion was adopted

SHRI G.S. BASAVARAJU: I introduce the Bill.

15.33 hrs.

YOUTH WELFARE BILL

[English]

SHRI S.B. SIDNAL (Belgaum): I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country".

The motion was adopted

SHRI S.B. SIDNAL: I introduce the Bill.

15.33 1/2 hrs.

HUMAN RESOURCES (UTILISATION) BILL

[English]

SHRI S.B. SIDNAL: I beg to move for leave to introduce a Bill to provide for the utilisation of human resources in the best interests of the country and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the utilisation of human resources in the best interest of the country and for matters con-